

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 724 – 725 of 2020

IN THE MATTER OF:

Surajbari Traders Pvt. Ltd. & Anr.

...Appellants

Versus

Sumit Binani & Ors.

...Respondents

Present:

For Appellants:

Mr. Jayant Mehta, Mr. Ashish Choudhary and Mr. Saurabh Kumar, Advocates

For Respondents :

Mr. Sumit Binani, Liquidator (R-1 and R-2)

Mr. Krishna Raj Thaker, Mr. Nishit Dave and Mr. Arjun Asthana, Advocates for R-1 & R-2

Mr. M.S. Tiwari and Mr. Shailendra Kr. Tiwari, Advocates for R-3

O R D E R

(Through Virtual Mode)

06.11.2020 A similar issue relating to invoking of powers under Section 425 of the Companies Act by the Adjudicating Authority exercising jurisdiction under 'Insolvency and Bankruptcy Code' is under consideration in another appeal. In view of the same the matter is adjourned.

List the appeal 'for Admission (After Notice)' on **17th December, 2020**.

Meanwhile, till the next date of hearing *rule nisi* issued by the Adjudicating Authority shall remain on hold.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

/ns/gc/